

**SUPREME COURT OF INDIA**

Ghanshyam Dass Jain

Vs.

State of Uttar Pradesh

(A. N. Sen and V. D. Tulzapurkar JJ.)

27.04.1981

**ORDER**

The Text below is only a summarized version of the order pronounced

It is not necessary to decide the question of constitutionality raised in the petition and it is directed that the petitioners be produced before a magistrate and released on bail as soon as they are arrested.